

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.184/2017

In the matter of :
Hasan Estates (P) Ltd

....PETITIONER

SECTION

Under Section 252 (3)

Order delivered on 01.8.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner/Op. Creditor: Mr. Saurabh Kalia & Mr. Siddhartha Nagpal, Advocates

For the Respondent/Corporate Debtor :

For the Intervener

: Mr. Shobit Srivastava, Dy. ROC for ROC

Mr. Lakshmi Gurung, St. Counsel , Income tax Department
with Mr. Divey Kant, Advocate

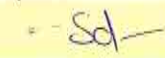
ORDER

Learned authorized representative for the Appellant as well as Ld. Dy.

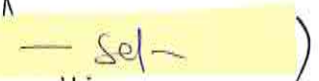
ROC for ROC and Ld. Standing Counsel for Income tax Department are present.

Heard at length.

Order is reserved.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
01.8.2018